

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL Nos. 141 & 142 of 2011 &
10 of 2012**

Dated: 2nd May, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Appeal No. 141 of 2011

Himatsingka Seide Limited Appellant (s)

Versus

**Karnataka Electricity Regulatory Comm.
& Ors.**Respondent (s)

Counsel for the Appellant (s) : Mr. Shridhar Prabhu

Counsel for the Respondent(s): Mr. Sriranga S

Appeal 142 of 2011

M/s J.K. Cement Ltd. Appellant (s)

Versus

**Karnataka Electricity Regulatory Commission
& Ors.**Respondent (s)

Counsel for the Appellant (s) : Mr. Shridhar Prabhu

Counsel for the Respondent(s): Mr. Sriranga S

**Appeal 10 of 2012 &
I.A. Nos. 15 & 16 of 2012**

M.P.P.L. Renewable Energy Pvt. LTD Appellant (s)

Versus

Mangalore Electricity Supply Company & Ors. ...Respondent (s)

Counsel for the Appellant (s) : Ms. Radhika Kolluru

Counsel for the Respondent(s): Mr. Sriranga S

ORDER

The learned counsel for the Appellant in Appeal Nos. 141 & 142 of 2011 has finished his arguments. He is directed to file his Written Submissions on or before 21.05.2012 after serving copy on the other side.

Post the matters for further hearing on **25.05.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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